

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4975  
ANSWERED ON:09.12.2010  
ACKNOWLEDGEMENT OF LETTER  
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the letters written by the Members of Parliament to the Minister of Law and Justice are not acknowledged;
- (b) if so, the details alongwith the reasons therefor;
- (c) the provisions made by the Government in this regard;
- (d) whether there is rampant corruption in the recruitment of public notaries in the country;
- (e) if so, the reasons therefor; and
- (f) the corrective measures adopted by the Government in this regard?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) & (b) No, Madam. Letters received from Members of Parliament are being acknowledged
- (c) Instructions contained in Manual on Office Procedure, published by Department of Personnel & Training, are being followed.
- (d) to (f) No, Madam. Notaries are appointed strictly in accordance with Notaries Act, 1952 and the Notaries Rules, 1956. Central Government has amended Notaries Rules, 1956 by Notaries (Amendment) Rules, 2009. As per the Rule 4 (1) of the Amended Notaries Rules, 2009, a person may make an application for appointment as a Notary through the concerned District Judge or the Presiding Officer of the Court or Tribunal where he practices as an Advocate. Similarly, Rule 7A has been inserted introducing interview system for appointment of Notary Public.